ITEM NO.11 COURT NO.1 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 106/2026

[Arising out of impugned judgment and order dated 06-03-2025 in WC No. 2000/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

ASHOK PANDEY **Petitioner(s)**

VERSUS

UNION OF INDIA & ORS. **Respondent(s)**

(IA No. 39280/2026 - CONDONATION OF DELAY IN FILING, IA No. 39279/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 39278/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 12-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Application for permission to appear and argue in person is allowed.

2. Delay condoned.

3. We have heard the petitioner in person at considerable length.

4. The claim which the petitioner has put forth before the High Court is totally misconceived and misdirected and has rightly been rejected. No case to entertain the Special Leave Petition is made out. The same is, accordingly, dismissed.

5. Pending application(s), if any, shall stand closed.

(NITIN TALREJA) **(PREETHI T.C.)**
ASTT. REGISTRAR-cum-PS **ASSISTANT REGISTRAR**